

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. 330/97

TUESDAY, THIS THE 10TH DAY OF JUNE, 1997.

C O R A M:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C. K. Geetha  
Trained Graduate Teacher  
Government High School,  
Kadamath, Lakshadweep Islands.  
residing at Geetha Nivas,  
Makkad P.O., Aluva.

..Applicant

By Advocate Mr. M.R.Rajendran Nair

Vs.

1. The Administrator,  
Union Territory of Lakshadweep,  
Kavarathi.

2. The Director of Education,  
Directorate of Education,  
Administration of the Union Territory of Lakshadweep,  
Kavarathi.

..Respondents

By Advocate S. Radhakrishnan, ACGSC

The application having been heard on 10.6.97 the Tribunal  
on the same day delivered the following:

O R D E R

HON'BLE MR. A. V. HARIDASAN, VICE CHAIRMAN

The applicant who belongs to the mainland and working on  
ad hoc basis as trained Teacher in the Government High School,  
Kadamath under the Education Department of the Union Territory of  
Lakshadweep Administration, has filed this application for the  
following reliefs:

i) declare that the applicant is entitled to be considered for  
regularisation as Trained Graduate Teacher and direct the  
respondents to regularise the services of applicant as  
Trained Graduate Teacher under the second respondent.  
ii) Grant such other reliefs as may be prayed for and the  
Tribunal may deem fit to grant and  
iii) Grant the costs of this Original Application."

2. Claiming regularisation the applicant has made a

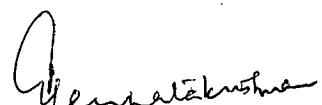
representation to the first respondent on 21.1.97. The same is yet to be disposed of.

3. The respondents have filed a reply statement in which various contentions have been raised. However, when the application came up for hearing, the counsel on either side agreed that the application may be disposed of with a direction to the first respondent to consider and dispose of the representation submitted by the applicant on 21.1.97 (Annexure A4) in accordance with law and to give the applicant a speaking order within a stipulated time reserving liberty to the applicant to seek appropriate remedies in case she is aggrieved by the outcome of the representation. The respondent's counsel also agreed that the applicant will not be relieved by another ad hoc teacher.

4. In the light of the submissions made by the parties, we consider and dispose of the application with the direction to the first respondent to consider and dispose of Annexure A4 representation submitted by the applicant and give the applicant a speaking order within two months from the date of receipt of a copy of this order. It is needless to say that the applicant will be at liberty to seek appropriate remedy if the applicant is aggrieved by the outcome of the representation. We also direct that the applicant shall not be displaced by another ad hoc teacher.

5. The application is disposed of as above. No costs.

Dated the 10th June, 1997.

  
P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

kmn

  
A.V. HARIDASAN  
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A4: True copy of the representation dated 21.1.1997 submitted by applicant to the 1st respondent.

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